

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH C: NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER
ITA No.2865/Del/2019
Assessment Year : 2012-13**

**Sucheta Memorial Trust,
Site No.1, Sector-5,
Gurgaon,
Haryana-122001
PAN-AADTS5370A**

(Appellant)

**Vs. Income tax Officer (Exemption),
Faridabad,**

(Respondent)

Appellant by : None

Respondent by : Sh. M. Baranwal, Sr. DR

Date of hearing : **25.02.2021**

Date of pronouncement : **25.02.2021**

ORDER

PER R.K. PANDA, AM :

This appeal by the assessee for the assessment year 2012-13 is directed against the order of learned CIT(A)-2, Gurgaon, dated 31.01.2019.

2. None appeared on behalf of the assessee during the course of Virtual Hearing before us. The assessee, vide its letter dated 17.02.2021, received through email, has requested for withdrawal of the appeal filed by him and

stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 25th February, 2021.

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Shekhar

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-

(R.K. PANDA)
ACCOUNTANT MEMBER

By Order

Assistant Registrar,
ITAT, Delhi